



OFFICE OF THE COMMISSIONER OF CUSTOMS, AIR CARGO COMPLEX
(EXPORT), NEW CUSTOM HOUSE, NEAR IGI AIRPORT, NEW DELHI-110037

No.VIII(30)Cus./ACE/NCT/Public Notice/84/2018/1643 Date :15.05.2019

15/05/19

Public Notice No. 03/2019

Customs –Transshipment of Gift shipments intended to be cleared under CBE-XII - Procedure reg.

Attention of all the authorized couriers operating with Express Industry Council of India, New Courier Terminal, I.G.I Air Port, New Delhi, Airlines and other concerned, is invited to the Public Notice No. 01/2019 dated 07.05.19, as amended, issued by this office, wherein, it is prescribed that CBE-XII gift shipments consigned to the any part of the country other than Northern Zone covering Delhi, Haryana, Punjab, Himachal Pradesh, Jammu & Kashmir, Uttar Pradesh and Uttaranchal, shall be allowed clearance on transshipment for Customs clearance by the nearest Courier Terminal based on the consignee address.

2. The transshipment of gift shipments shall be carried out in terms of the provisions of Goods Imported (Conditions of Transshipment) Regulations, 1995(hereinafter referred to as 'Transshipment Regulations'). In terms of Regulation 3 of Transshipment Regulations, following procedure is laid down for the purpose of transshipment of gift shipments.
 - 3.1 An appropriate bond (herein after referred to as 'Transshipment Bond') in the form annexed herewith shall be executed by authorised courier for compliance of law and procedure relating to transshipment. The amount of bond shall be equivalent to the monthly average value of gift shipment taken on the basis of gift shipments imported by the authorised courier in the last three months. In case where no gift shipment have earlier been imported, the bond value shall be equal to the value of gift shipments intended to be imported in a month by the courier. The transshipment bond shall be executed by the courier with such amount of surety/security as may be specified, if any, shall be valid for one year.
 - 3.2 The goods ought to be transhipped, in terms of this Public Notice, should be mentioned in the Import Manifest or the import report, as the case may be, for transshipment to any Customs station.
 - 3.3 On arrival of flight, the transshipment cargo is to be segregated at Custodian's premises.
 - 3.4 For transshipment of cargo, the carrier/console agent is required to file an application for transshipment of cargo, consigned to another airport, Cargo Transfer Manifest (CTM)

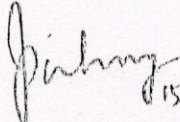
prepared by the carrier/console agent, as the case may be, may itself be treated as application for transshipment. Separate CTMs may be prepared destination-wise. Such transshipment should be approved by the proper officer for the purpose of record.

- 3.5 These transshipment goods shall be subjected to x-ray screening by an authorized representative of Custodian.
- 3.6 The receiving Airlines should prepare its cargo manifest. The value of transhipped cargo should be debited from the Transshipment Bond.
- 3.7 Customs at destination airport will acknowledge the receipt of the cargo and send back the acknowledgement manifest through the courier. The courier should produce such acknowledgement at this airport within 10 days of transshipment. On the basis of such acknowledgement the Transshipment Bond would be re-credited.
- 3.8 The bags containing the imported goods to be transhipped should be durable. These packages or individual packages as the case may be, shall be sealed with the Customs department seals by the proper officer and in the presence of an accredited representative of the courier.
- 3.9 As specified under Regulation 4 of the Transshipment Regulations, a fee of twenty rupees in respect of each application for transshipment of the goods shall be charged.
- 3.10 The courier shall maintain records and registers in respect of transshipment of goods and shall submit them for inspection as and when directed by the proper officer.
- 3.11 It shall be ensured that Import General manifest (containing the details of import goods so carried) duly attested and sealed by the Customs shall be carried by the pilots of the flights carrying the said goods and handed over to the proper Customs authorities at the Customs station of destination in India.
- 3.12 The courier shall carry out the instructions issued from time to time by the proper officer to ensure safe custody and transportation of imported goods to be transhipped, due arrival of such imported goods at their respective destination and receive acknowledgements of the proper officer at those destination.

Difficulty, if any, in implementation of above procedure may be brought to the notice of the undersigned.

This issues with the approval of the Commissioner

Encls : as above.


(Jayant Sahay)
15/5/19

Additional Commissioner of Customs
ACC(Export), New Delhi

Copy forwarded to as per list attached.

To

The President of India
Through Assistant/Deputy Commissioner of Customs,
New Courier Terminal, IGI Airport,
New Delhi

TRANSHIPMENT BOND

KNOW ALL MEN BY THESE PRESENTS THAT We,
_____, having our registered office address at

(hereinafter referred to as the "Courier"), which expression shall, unless the context otherwise requires, mean and include its heirs, executors, administrators, permitted assigns and legal representatives are held firmly bound unto the President of India (hereinafter called the "The Government"), which expressions shall include its successors and assigns, for the sum of Rs. _____/- (Rupees _____ only) to be paid to the President for which payment to be well and truly made, we, the Courier bind ourselves/our successor, heirs, executors, administrators and legal representatives firmly by these presents.

Seal with respective seal this Day of

WHEREAS the Courier _____ has applied to the Commissioner of Customs, New Courier Terminal, I. G.I. Airport, New Delhi to permit the Transshipment of imported goods during the period commencing from _____ to _____ at New Courier Terminal, IGI Airport at Delhi or till such further period that may be extended by the bonder.

WHEREAS the courier, _____ has submitted Bank Guarantee # _____ for INR _____ (Rs. _____ only).

AND WHEREAS the said Commissioner of Customs has granted permission for transshipment of imported goods to IGI Airport, New Delhi in terms of the Public Notice No. 01/2019 dated 07.05.19 read with corrigendum dated 08.05.2019 as explained from time to time on condition of the said Courier executing bond and accordingly the said Courier agreed to execute the said bond and with such conditions as hereunder written.

NOW THE CONDITIONS OF THE ABOVE WRITTEN BOND ARE SUCH THAT:

- 1) The goods sought to be transshipped should be mentioned in the import manifest or the import report, as the case may be for the transshipment to IGI Delhi, Air Cargo. Transshipment of goods not specifically manifested as for the transshipment will not be permitted.

- 2) On arrival of flight, the transshipment cargo is to be separated in Custodian's premises.
- 3) These transshipment goods shall be x-rayed by an authorized representative of the M/s _____ in the presence of custom officials.
- 4) The Courier ensures that the packages containing the said imported goods are durable and sealed with the customs department seal as directed by the proper officer of Customs and in the presence of an accredited representative of the Courier.
- 5) Receiving acknowledgements of the proper customs authorities at those airports.
- 6) All the procedure/ conditions as prescribed under the Public Notice No. 03/2019 dated 15.05.2019 shall, inter alia, be followed by the Courier.

Then the above mentioned written bond shall stand discharged and of no effect, otherwise in respect of such imported goods where no certificates have been produced by the Courier from the proper customs authorities of the airports of destinations and in respect of deficient goods and where the above mentioned have not been fulfilled by the Courier and it shall remain in full force and effect and an amount equal to the value of the imported goods or market price of the imported goods (as proper officer may decide) which have not been accounted for or bound deficient shall be recoverable from the Courier in the manner laid down under subsection (1) of the sections 142 of the Customs Act, 1962 without prejudice to any other mode or recovery and the Courier shall pay the said amount immediately on receipt of demand by the proper officer.

IN WITNESS WHEREOF the Courier _____
_____ had herein set and subscribed its hands and
seals the day , month and year first above written .

For _____

Authorized Signatory

Accepted on behalf of President of India

Deputy Commissioner of Customs,
New Courier Terminal,
IGI Airport,
New Delhi

Copy to:

1. The Chief Commissioner of Customs (DZ), New Customs House, New Delhi.
2. The Principal Commissioner of Customs, ICD-TKD (Import), New Delhi.
3. The Principal Commissioner of Customs, ACC Import, New Customs House, New Delhi.
4. The Commissioner of Customs, ICD-TKD (Export), New Delhi.
5. The Principal Commissioner of Customs, ICD, PPG & Other ICDs, New Delhi.
6. The Commissioner of Customs, ACC (Export), New Customs House, New Delhi.
7. The Commissioner of Customs, (A&G), New Customs House, New Delhi.
8. The Commissioner of Customs, (Preventive), New Customs House, New Delhi.
9. The Deputy/ Assistant Commissioner of Customs (EDI), ACC Import, NCH, New Delhi.
10. M/s Celebi Delhi Cargo Terminal Management India Pvt. Ltd.
11. M/s Delhi Cargo Service Centre Pvt. Ltd.
12. All Trade Association
13. The President, Delhi Customs Clearing Agents Association, 260-261, Anarkali Bazar, Jhandewalan, DDa Shopping Complex, New Delhi-110055.
14. Notice Board